

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 5684.
TO BE ANSWERED ON WEDNESDAY, THE 6TH APRIL, 2022.**

AMRITSAR-KOLKATA INDUSTRIAL CORRIDOR

5684. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the attention of the Government has been drawn to newspaper reports of embezzlement of funds being used for acquisition of land for construction of Amritsar-Kolkata Industrial Corridor and development of an industrial cluster in Punjab;
- (b) if so, whether the Government has initiated any action in this regard;
- (c) whether the Government has taken any action for recovery of the said amount and to find out the gravity and extent of the embezzlement which has been highlighted by a whistle blower; and
- (d) if so, the details of the steps the Government proposes to take to prevent people from indulging in such fraudulent activities?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a):** As per the Institutional and Financial structure approved by the Government for Industrial Corridor Projects, State Government need to contribute land as their equity, while the contribution of the Government of India is in form of funds, which is to be utilized for purpose of development of trunk infrastructure namely roads, underground utilities, power distribution network, Sewerage Treatment Plant (STP), Common Effluent Treatment Plan (CETP) etc.

Further, cost of land acquisition, if any, has to be borne by the State Government/ Nodal Agency and the process of land acquisition is also undertaken by the concerned State Government.

- (b) to (d):** Do not arise in view of (a) above.
